

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No.121**  
**C.P. (IB) No. 276/Chd/HP/2023**

**IN THE MATTER OF:**

**Suresh Chandra Sharma SPA Holder      ...Petitioner-Financial Creditor**  
**Kamal Sharma**

**Versus**

**Blue Coast Infrastructure Development      ...Respondent Corporate Debtor**  
**Private Limited**

**Under Section: 7, IBC 2016**

**Order delivered on 25.04.2024**

**CORAM:**

**SHRI. SATYA RANJAN PRASAD,**  
**HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner                    : Mr. Balwinder Singh Kalsi, Advocate.**

**ORDER**

Heard the submissions made by the learned counsel for the Petitioner-Financial Creditor. Last opportunity was granted on 12.03.2024 for filing a short note on compliance of the order dated 03.01.2024, subject to payment of cost in favour of *National Company Law Tribunal, Bar Association, Chandigarh*. Till date neither the short note in compliance of the order dated 03.01.2024 is filed nor the cost imposed was paid. Though the counsel has prayed for grant of further time. This Adjudicating Authority is of the view that extension of further time will not serve any material purpose. Therefore, the present Section 7 Petition dismissed.

Sd/-  
**(SATYA RANJAN PRASAD)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**